BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 11/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

Name of the Company:

Shripad Kulkarni

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ANIP A GANDHI	BOYOCATE	pes po.	Mi N
2. Rashid Boatwalla		**************************************	
3. Rahul Jain			Relif =
3. Rahul Jain 4. Poatik Thakkar		Operational Coalitor	Brance

<u>ORDER</u>

Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/ Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Rahul Jain present for Respondent.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 02.02.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.